

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-745(PB)/2020**

**IN THE MATTER OF:**

Drip Capital Inc.

.... Applicant/petitioner

v.

Al-Saqib Exports Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 18.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Chandrashekhar A. Chakalabbi, Adv.

**ORDER**

The petitioner side is hereby directed to intimate next date of hearing and also to supply copies to the Respondents so that they will appear and argue their matter on the next date of hearing.

List on 07.10.2020.

**IA-2516/2020**

The urgent hearing application is disposed of by listing CP (IB)-745(PB)/2020 on 07.10.2020.

IA-2516/2020 stands disposed of.

—sd—

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

—sd—

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**